BEFORE SHRI SATISH CHANDRA, JOINT SECRETARY & LEGAL ADVISER
FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice
Department of Legal Affairs
Room No. 406-B ‘A’ Wing
Shastri Bhawan, New Delhi – 110001

Appeal No. 23(62)/2012 – IC

IN THE MATTER OF:

Shri A.K. Belwal, MA, Indian Economic Service (Retd.),
137, Sukhdev Vihar,
P.O. Jamia Nagar, New Delhi-110025.  

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi

Respondent

Date of Hearing : 19.06.2012

Present :
1. None for the Appellant.

ORDER

1. The Appellant Dr. A.K. Belwal filed the present appeal on the ground that he has not been provided information as sought by him vide his application dated 17.11.2011.
2. CPIO has informed that his application has been forwarded to the Deptt. of Personnel & Training, which is the nodal Deptt. on the subject matter of the application of Dr. A.K. Belwal, in pursuance to the earlier orders dated 12.01.2012 of Shri R. Raghupati, Additional Secretary and the then Appellate Authority.
3. The CPIO has also informed that Dr. Belwal met him and shown his satisfaction about the information given by the Deptt.
4. The Appeal is disposed off.

5. File consigns to records.

6. In case, the Appellant is not satisfied/ convinced with this Order, he may file 2nd Appeal before the Hon’ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

(Satish Chandra)
Joint Secretary & Legal Adviser
First Appellate Authority

2. Shri Nirmal Singh, Director/CPIO, D/o Legal Affairs, Shastri Bawan, New Delhi-110001
3. Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi– 110001
4. PPS to Law Secretary for information.